

O.A. 209/90

NVIC & ND

19/3/90

13.

Mr. O. Sivan Pillai for applicant
Mr. M. C. Chirian for Railways

Heard. The application is admitted. Respondents are directed to file reply within 5 weeks with copy to the applicant who may file rejoinder if any within 3 weeks thereafter with copy to respondent. List before DR to completion of pleadings on 22.5.90.

The applicant seeks interim order mentioned in para 9 that respondents should be directed not to take disciplinary action for violation of the ~~provisions~~ provisions contained in Annexure A-6 order. It is as good as granting the first order. The interim relief as prayed for cannot be granted.

D B

19/3/90

DR 22/5
CNF

TWZ

None appears for the applicant. Respondents are represented through counsel. Time till 18.6.90 granted to file reply, if any, as prayed for.

For 18/6
CNF

B
22.5.90.

TWZ

Both sides represented through counsel.
Time till 19.7.90 granted to file reply, as
prayed for.

B
18.6.90.for 18/7
CNFTWZ

Both sides are represented through
counsel. Time till 22.8.90 granted to file reply,
as prayed for, as a last chance.

B
19.7.90.for 22/8
CNFTWZ

Both sides are represented through counsel.
Time till 9.10.90 granted to file reply, as prayed
for, as a last chance. No further adjournment
will be granted for the purpose.

B
22.8.90.for 9/10CNF for 8/11

Cards for the
dependent have
been filed on 18/10/90

TWZ

Both sides are represented through
counsel. Time till 8.11.90 granted to file reply,
if any, as a last chance, as prayed for. No
further adjournment will be granted under any
circumstances.

B
9.10.90.TWZ

Both sides are represented through
counsel. Reply has already been filed. It is
submitted that the case may be posted for hearing
before the court and the rejoinder, if any, will be
filed in the meantime. Hence, the case is posted
for hearing before the court on 12.12.90 and in the
meantime to file rejoinder, if any, as prayed for.

B
8.11.90.

(5)

SPM & ND

Mr. P. Sivan Pillai for applicant by Proxy.
Mr. M.C. Cheria for respondents by Proxy.

At the request of the learned counsel for the applicant
list for final hearing 28.1.91.

B
12/12/91

by Siva
12/12/90

28.1.91

(21)

SPM & AVH

Mr. P. Sivan Pillai for applicant

Mr. M.C. Cherian for ~~appellants~~ respondent

Replies
28/1/91

Pleadings are complete. List for final hearing on 14.2.91.

Replies
filed on
28-1-91.
2

Sd/-

28.1.91.

MIC & NO

Mr. P. Sivan Pillai for applicant
Mr. M.C. Cherian for respondents

②

Replies
14/2/91

It is submitted that the respondents have adopted in this case the counter affidavit they have filed in O.A. 215/90 which has been listed for hearing separately in the other Court. Hence, ~~that~~ let this case be called on 26.3.91 for final hearing.

Sd/-

14/2/91

SPM & AVH

26.3.1991

(26)

Mr. Sivan Pillai - for applicant

Mr. T.A. Rajan - for the respondents

At the request of the learned counsel for the parties, list for final hearing on 19.4.1991.

Sd/-

26.3.1991

19.4.91

SPM & AVH

Mr. Sivan Pillai
Mr. M.C. Cherian

Heard in part.

Adjourned to 23.4.91 (AN)
and ~~25.4.91~~ (AN)

Sub
19.4.91

23.4.
91

SPM&AVH

Adjourned as part heard to

25.4.91 (AN)

Sub
23.4.91

25.4.1991

SPM&AVH

Mr. P. Sivan Pillai, for applicants

Mr. M.C. Cherian, for respondents.

Oral arguments concluded. The learned copunsel for the applicant wishes to give written arguments with a copy to the learned counsel for the respondents by 29.4.1991. He may do so. The learned counsel for the respondents may file written arguments on his side by

3.5.91.

Sub
25.4.1991

List for completion of written arguments on 3.5.1991.

Sub
25.4.1991

CA 209/90

SPM & AVH

3.0.1991

Mr. Sivan Pillai - for applicant
Mr. MC Cherian - for respondents

Replied the learned counsel for the parties to
O.A.484/90. In view of which the date stated
in the P. is to be fixed and the case to be listed for oral
arguments on 11.6.1991.


Sivan
D.D.1991

SPM & AVH

Mr. Sivan Pillai - for applnt.
Mr. MC Cherian - for res.

At the request, list for further direction
on 21.6.1991.


Sivan
20.6.1991

SPM & AVH

Mr. Sivan Pillai - for applicant.
Mr. MC Cherian - for res.

Adjourned to 17.7.91 for further hearing.


Sivan
21.6.91

SPM&AVH

17.7.91 Mr. Sivan Pillai for applicant.
Mr. MC Cherian with Mr. Warrier Sr. counsel

The learned counsel for the respondents has filed L.P.
praying that O.A.484/90, 909/90, 910/90 and 916/90 should also be heard
along with this case. It has also been prayed that the C.A. filed in
O.A.484/90 should be adopted as supplementary C.A. In this case also.
In the interest of justice we allow the L.P. and prayer made therein
and direct as follows:

- (a) CA filed in O.A.484/90 be adopted in this case also.
- (b) the learned counsel for the applicant who has received
a copy of the C.A. is directed to file rejoinder if any within two weeks
with a copy to the learned counsel for the respondents.
- (c) List this case for final hearing along with the aforesaid
four cases on 3.9.1991 as part heard. No further adjournment will be
given.


Sivan
17.7.91

- 6 -

29.7.91

SPM & AVH

Mr. Rajindran Main
Mr. Madhusoodhanan

At the request of the learned counsel for the applicant
list for final hearing on 10.9.91

Am

✓ 29.7.91
29.7.91

11.9.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.Cherian & Mrs.Dandapani

Adjourned by
Notice 11/9

Heard in part. List for further arguments on 12.9.91.

✓ 11.9.91

12.9.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.MC Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 13.9.1991.

✓ 12.9.91

13.9.1991 Mr.Sivan Pillai for applicant

Mr.TRG Warrier with Mrs.Dandapani and Mr.Cherian.

Arguments concluded. The learned counsel for the respondents
wishes to file a written argument within two weeks with a copy to the
learned counsel for the applicant who would file reply arguments, if any,
within week thereafter. It is made clear that in case no written arguments
are filed within two weeks, the same will not be accepted later on and
that the case will be decided on the basis of available documents.

Judgment Reserved.

P.O issued
O.C. to OA. 215/1
Case closed

10.1
92

SPM & AVH

13.9.1991

Orders pronounced in open court.

✓ 10.1.92